

passed by the West Bengal Assembly expressing concern over the inordinate delay on the part of the Union Government in clearing the industrial licence application for a petro-chemical complex at Haldia; and

(b) if so, what action so far has been taken by the Central Government in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Government have seen reports to this effect.

(b) The Detailed Project Report submitted by the West Bengal Industrial Development Corporation and the financial arrangements proposed for this project have been examined and a final decision is expected to be taken shortly.

Postponement of Bye-Elections in some States

2016. PROF. RUPCHAND PAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some bye-elections in some States have been postponed; and

(b) if so, the reasons thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Under section 149 and section 150 of the Representation of the People Act, 1951, when the seat of a member elected to the House of the People/Legislative Assembly of a State, becomes vacant or is declared vacant or his election to the House of the People/Legislative Assembly is declared void, the Election Commission shall, subject to the provisions of subsection (2) thereof, by a notification in the Gazette of India, call upon the Parliamentary constituency/the Assembly constituency concerned to elect a person for the purpose of filling the vacancy so caused before such date as may be specified in the notification. The Election Commission

has not so far issued the notification for holding bye-elections in some States.

Enactment of All India Gurdwara Act

2017. SHRI L. S. TUR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the S.G.P.C., Amritsar has approached for the enactment of All India Gurdwara Act;

(b) whether the Home Ministry has gone through this request and proposed sections of the Act;

(c) whether the Home Ministry has reached any conclusion if so, the details thereof; and

(d) whether this demand of the Sikh minority community is being referred to some Commission, if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) In 1979 a proposal of the Government of Punjab for the enactment of an All India Sikh Gurdwara Act was received in this Ministry transmitted by the Ministry of Home Affairs as the proposed piece of legislation falls under entries 28 and 10 of the Concurrent List in the Seventh Schedule pertaining to this Ministry.

(c) Does not arise.

(d) No, Sir.

राजस्थान में ग्रामीण विद्युतीकरण

2020. श्री मूल चन्द डागा : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) ग्रामीण विद्युतीकरण योजना के अंतर्गत राजस्थान में अब तक कुल कितने गांवों का विद्युतीकरण हो चुका है और